

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †1751
TO BE ANSWERED ON 08.03.2016**

†1751. HARASSMENT OF ELDERLY

PROF. CHINTAMANI MALVIYA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there has been an increase in the incidents of harassment and torture of old aged persons in the country;
- (b) if so, the details thereof;
- (c) whether the Government has formulated/proposes to formulate any scheme to improve the conditions of old aged people in the country; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) & (b): As per the information provided by Ministry of Home Affairs National Crime Record Bureau (NCRB) has started collecting data on cases reported under crimes committed against senior citizens (60 years & above) under the revised performae of ‘Crime in India’ since 2014. As per available data, a total of 18,714 cases were registered under crimes against senior citizens (60 years & above) during 2014. State/UT wise and crime head wise cases reported under crimes against senior citizens (60 years & above) during 2014 is enclosed at Annexure.

As per the Seventh Schedule of the Constitution of India, “Police” and “Public Order” are State Subjects and, as such the primary responsibility of prevention detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. Ministry of Home Affairs has issued an Advisory dated 30th August, 2013 on “Protection of Life and Property of Senior Citizens” which is also available http://www.mha.nic.in/sites/upload_fies/mha/files/Advivory_040913.pdf

(c) & (d): The Government of India announced the National Policy on Older persons (NPOP), 1999. The policy envisages State support to ensure financial and food security, healthcare, shelter and other needs of older persons, equitable share in development, protection against abuse and exploitation, and availability of services to improve the quality of their lives.

Subsequently, the Maintenance and Welfare of Parents and Senior Citizens Act was passed in 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides for maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals; revocation of transfer of property by senior citizens in case of negligence by relatives; penal provision for abandonment of senior citizens; establishment of Old Age Homes for indigent senior Citizens; adequate medical facilities and security for senior citizens and protection of life and property.

The Ministry of Social Justice & Empowerment is implementing a Central Sector Scheme of Integrated Programme for Older Persons (IPOP) since 1992 with the objective of improving the quality of life of senior citizens by providing basic amenities like shelter, food, medical care and entertainment opportunities and by encouraging productive and active ageing. Under this Scheme, financial assistance (up to 95% in the case of States of Jammu and Kashmir, Sikkim and North-eastern States and 90% for rest of the country) is provided to Non-Governmental/Voluntary Organisations, Panchayati Raj Institutions etc. for maintenance of Old Age Homes, Respite Care Homes and Continuous Care Homes, Multi-service Centres, mobile medicare units, day care centres for Alzheimer's disease/Dementia patients, physiotherapy clinics for older person etc.

Keeping in view the recommendations made in the National Policy on Older Persons, 1999 as well as the State's obligations under the Maintenance and Welfare of Parents and Senior Citizens, 2007, the Ministry of Health and Family Welfare had launched the National "Programme for Health Care of the Elderly" (NPHCE) during 2010-11 to address various health related problems of elderly people. The major objectives of the NPHCE are establishment of Department of Geriatric in identified Medical Institutions as Regional Geriatric Centre for different regions of the country and to provide dedicated health facilities in District Hospitals, CHCs, PHCs and Sub Centre levels through State Health Society.

Following facilities are being provided under the programme:

- I. Geriatric OPD, 30 bedded Geriatric Ward for in-patient care etc. at Regional Geriatric Centres (RGCs)
- II. Geriatric OPD and 10 bedded Geriatric Ward at District Hospitals.
- III. Bi-weekly Geriatric Clinic at Community Health Centres (CHCs).
- IV. Weekly Geriatric Clinics at Primary Health Centres (PHCs).
- V. Provision of Aids and Appliances at Sub-Centres.

State/UT wise cases reported under various crimes committed against senior citizens during 2014

S L	State/UT	Murder	Attempt to commit Murder	Culpable Homicide not amounting to Murder	Attempt to commit Culpable Homicide	Rape	Dacoity	Making Preparation and Assembly for committing Dacoity	Robbery	Grievous Hurt	Extortion	Cheating	Other IPC Crimes	Total cognizable IPC Crimes against Senior Citizens
1	Andhra Pradesh	59	20	4	0	5	0	0	30	27	3	156	1548	1852
2	Arunachal Pradesh	3	0	0	0	0	0	0	0	1	0	0	0	4
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0
4	Bihar	14	54	0	89	0	0	0	2	75	0	6	256	496
5	Chhattisgarh	58	6	0	0	0	1	0	15	75	1	34	643	833
6	Goa	4	3	1	0	0	0	0	4	3	0	5	53	73
7	Gujarat	21	5	0	0	2	1	0	36	23	2	23	259	372
8	Haryana	38	4	2	0	2	0	0	0	39	0	13	212	310
9	Himachal Pradesh	6	0	0	0	0	0	0	0	10	0	1	171	188
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	7	0	0	0	0	0	0	0	0	0	0	5	12
12	Karnataka	39	18	0	0	2	1	0	79	29	2	74	398	642
13	Kerala	35	10	4	15	6	1	0	21	32	0	54	580	758
14	Madhya Pradesh	116	39	2	1	5	0	0	89	243	1	53	2889	3438
15	Maharashtra	167	52	7	0	9	24	0	623	309	7	654	2129	3981
16	Manipur	3	2	1	0	0	0	0	0	2	0	2	4	14
17	Meghalaya	1	0	0	0	1	0	0	0	1	1	5	0	9
18	Mizoram	3	1	0	0	2	0	0	0	0	0	0	1	7
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	9	16	0	0	4	1	0	6	25	0	12	310	383
21	Punjab	32	4	2	0	2	0	0	1	23	0	5	89	158
22	Rajasthan	27	16	1	2	5	1	0	22	33	2	138	787	1034
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	171	64	4	0	3	3	0	129	18	4	127	1598	2121
25	Telangana	76	7	6	0	2	1	0	4	11	3	76	236	422
26	Tripura	1	0	0	0	0	0	0	0	0	0	0	5	6
27	Uttar Pradesh	170	25	24	4	3	3	0	21	52	0	25	93	420
28	Uttarakhand	0	0	0	0	0	0	0	0	1	0	0	0	1
29	West Bengal	29	0	8	0	4	1	0	2	17	0	8	49	118
	TOTAL STATE(S)	1089	346	66	111	57	38	0	1084	1049	26	1471	12315	17652
30	A & N Islands	1	1	2	0	0	0	0	0	2	0	0	6	12
31	Chandigarh	3	0	0	0	1	0	0	0	1	0	0	8	13
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	22	2	0	11	0	2	0	100	17	1	94	772	1021
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	2	14	16
	TOTAL UT(S)	26	3	2	11	1	2	0	100	20	1	96	800	1062
	TOTAL (ALL INDIA)	1115	349	68	122	58	40	0	1184	1069	27	1567	13115	18714

Source: Crime in India

